

संवार मंत्री (श्री मृगशाल वर्मा) :

(क) और (ख). जब से डाक-तार विभाग की स्थापना हुई है, विभाग के कर्मचारियों की सेवा की शर्तों सम्बन्धी नियमों का पुनरीक्षण किया जाता रहा है। जब कभी यह देखा जाता है कि नियमों में खामी के कारण विभाग के सुचारु रूप से कार्य करने में हकाबट आती है, तो नियमों का पुनरीक्षण कर उनमें तदनुसार संशोधन किया जाता है।

(ग) और (घ). सेवा संबंधी आवश्यकताओं के अनुरूप और समय समय पर लिखे गए निर्णयों को नियमों में समाविष्ट करने के लिए इन नियमों को बराबर अद्यतन बताया जाता है।

Job to a member in each Family

\*682. SHRI SASANKASEKHAR SANYAL: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether he is aware that there are families in which at least one member is employed and that there are numerous families of several members where none is employed; and

(b) whether Government have any census of such second categories of widely unemployed families so that other things being the same, same and equal preference for employment can be given to members of those families in which there is total unemployment?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b): No census of the type referred to by the Hon. Member has been conducted. Government, however, are conscious of the widespread unemployment situation and poverty prevailing in the country and have stated that it would endeavour to remove destitution within 10 years. Towards this end Government propose to adopt an employment-oriented strategy for development. The Planning Commission has also been asked to formulate the Sixth Five Year Plan keeping the above objective in view.

Aid to Mozambique

\*683. DR. VASANT KUMAR PANDIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the United Nations Security Council has appealed to all States to give immediate aid to the Maputo Government in Mozambique;

(b) if so, what decision has the Government taken; and

(c) the type of aid, material assistance and the value thereof being considered by India to assist Mozambique?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c): In pursuance of the United Nations Security Council resolution of 30th June, 1977 calling upon Member States to extend immediate material assistance to the Government of the People's Republic of Mozambique, the U.N. Secretary General has despatched a mission to that country on July 12 to ascertain their requirements. On the basis of the findings of this mission the U.N. Secretary General is expected to issue an appeal to all Member States indicating the nature of assistance that is required. Government will consider the question of extending assistance to Mozambique once the Secretary-General's report is available. It would be recalled that in March 1976 the Government had announced a contribution of U.S. \$ 100,000 in the form of commodities and services for Mozambique when it imposed economic blockade against Southern Rhodesia.

Intensification of Triple Antigen Programme

\*684. SHRI P. V. PERIASAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:;

(a) the extent of implementation of the Triple Antigen Programme to prevent diseases like Diphtheria, Tetanus and Whooping Cough; and

(b) the salient features of the programme and the proposed time-schedule for intensification of the programme on a wide front?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN):** (a) The scheme for immunizing children against Diphtheria, Tetanus and Whooping Cough by giving triple vaccine was taken up by the

Ministry of Health and Family Welfare in the 4th Five Year Plan and is being continued during the current plan. The number of children targeted and immunized is given below:—

Year	Children at risk (0—11 years)	Children targeted	Children immunized
		(Figures in lakhs)	
1974-75 . . . . .	1530.00	107.70	17.22*
1975-76 . . . . .	„	107.70	37.32
1976-77 . . . . .	„	150.00	58.67*
1977-78 . . . . .	„	180.00	
1978-79 . . . . .	„	200.00	

\*The figures are incomplete.

(b) The salient features of the programme are:—

- (i) The triple vaccine is provided by the Department of Family Welfare and the State Governments implement immunization programme;
- (ii) Besides the State Health Departments, voluntary organisations working for mothers and children are also involved in giving the immunization;
- (iii) Priority is given to children living in tribal areas, backward rural areas and urban slums.
- (iv) The objective is to cover unprotected children in the age group of 0—11 years who are vulnerable to these diseases. Children below 5 years are immunized against diphtheria, whooping cough and tetanus. Older children enrolled in primary schools are given immunization against diphtheria and tetanus only.
- (v) In urban areas immunization is given through the children's clinics attached to the hospitals and Maternity & Child Health Centres. In the rural areas the vaccination is provided at the Primary Health Centres and Sub-centres. In addition, children are collected at convenient places in villages like the office of the Mahilla Mandal, Panchayat office etc. and health personnel from the Primary Health Centres visit these places on fixed days and immunize the children.

(vi) Before taking the vaccine to the villages the health personnel undertake educational work to inform the community about the diseases and the advantages of immunization in order to clear misunderstandings and fears in their minds.

The effort in the 6th Five Year Plan will be to immunize the new-born infants that will be added every year. The aim will be to immunize about 80.85% of the new born infants by the end of the 6th Five Year Plan period.

#### Extension of service of Deputy Assistant Directors General, C.G.H.S.

5144. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether two Deputy Assistant Directors General in the Directorate of C.G.H.S. at present were given extension of service beyond their due retirement dates during the emergency due to their political influence;

(b) whether these officials were involved in a number of cases like ill treatment to patients, death of certain patients due to negligence and misappropriation of medicines, while working in the C.G.H.S. Dispensaries;

(c) whether these two officials were managing the affairs of the Directorate of C.G.H.S. and the dispensaries thereunder arbitrarily during the emergency causing harassment to doctors working there; and